

(2022) 04 P&H CK 0036

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 3229 Of 2022 (O&M)

Lovepreet Kaur And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 08-04-2022

Acts Referred:

Citation : (2022) 04 P&H CK 0036

Hon'ble Judges : Gurvinder Singh Gill, J

Bench : Single Bench

Advocate : G.S.Sandhu

Judgement

Gurvinder Singh Gill, J

The petitioners have approached this Court seeking issuance of a direction to official respondents to protect their lives and liberty as they apprehend threat to the same at the hands of private respondent having married against the wishes of their families.

Without commenting as regards the veracity of the averments made in the petition and also as regards the validity of alleged marriage of the petitioners, the petition is disposed of with a direction to respondent No.2 i.e. the Senior Superintendent of Police, Hoshiarpur, to look into the matter and to dispose of the representation dated 5.4.2022 (Annexure P-5) in accordance with law. In case, it is found that there is a genuine threat to the lives and liberty of the petitioners, then necessary steps warranted under law be taken thereupon at the earliest so as to ensure that no harm is caused to the petitioners.

A copy of this order alongwith copy of the representation dated 5.4.2022 be sent to the Senior Superintendent of Police, Hoshiarpur (respondent No.2), so as to enable him to do the needful expeditiously.

It is, however, clarified that the aforesaid order shall not be taken to be any expression as regards the validity of marriage of the petitioners and shall not

confer any immunity upon the petitioners, in case it is found that they have committed any wrong.